Mentioned Matter-16 Court No. 6 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9604/2001

(From the judgement and order dated 19/04/2001 in LPA 80/99
of The HIGH COURT OF BOMBAY)

UNION BANK OF INDIA, MUMBAI Petitioner (s)

VERSUS

NARAYAN SHANKAR MUKANE Respondent (s)

(With prayer for interim relief)
(With Appln(s). for exemption from filing c/c of the impugned Judgment)

Date : 21/05/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr. Altaf Ahmed, ASG.
Mr. Gaurab Banerjee, Adv.
Ms. Ruby Singh Ahuja, Adv.

For Respondent (s) Mr. Manish Pitale, Adv.
Mr. Udai Umesh Lalit,Adv.

UPON being mentioned the Court made the following
O R D E R

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.SP2

We are not inclined to interfere with the order under challenge. However, we extend the time till the end of May, 2001 for making the deposit. With these observations, the Special Leave Petition is dismissed.

.SP1

(S.Thapar) (Kanwal Singh)@@
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PS to Registrar Court Master@@
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